

**NATIONAL COMPANY LAW TRIBUNAL**  
**COURT ROOM NO. 1,**  
**MUMBAI BENCH**

**Item No. 42**

**C.P. (IB)/1207(MB)2023**

CORAM:

**SH. PRABHAT KUMAR            JUSTICE VIRENDRASINGH BISHT (Retd.)**  
**HON'BLE MEMBER (TECHNICAL)    HON'BLE MEMBER (JUDICIAL)**

ORDER SHEET OF THE HEARING ON **17.04.2024**

NAME OF THE PARTIES:    **THE SOLAPUR DIST. CENTRAL CO. OP.**  
**BANK LIMITED    V/S    SHRI. VILAS**  
**DAGDUAPPA RENKE**

Sections 95(1) of the Insolvency and Bankruptcy Code, 2016

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**ORDER**

**C.P. (IB)/1207(MB)2023**

- 1) None present for the Petitioner, when the matter is called out. Ms. Shaila Taware, Ld. Cousnel for the Resolution Professional and Mr. Abhijit Kulkarni, Ld. Counsel for the Respondent/Personal Guarantor are present.
- 2) Counsel for the Respondent/Personal Guarantor seeks some time to proceed further in the matter contending that this is an Old Matter and they need some time to retrieve old records to look into their liabilities having survived even after submission of the New Guarantees.

3) At request, stand over to 13.05.2024, for further consideration and hearing.

Parties shall complete and exchange the pleadings well before the adjourned date and shall be ready for arguments on the next date of hearing.

Sd/-

**PRABHAT KUMAR**  
**MEMBER (TECHNICAL)**

Sd/-

**JUSTICE VIRENDRASINGH BISHT**  
**MEMBER (JUDICIAL)**

Vedant Kedare